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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP(CAA) No. 12/NCLT/AHM/2018 CA(CAA) No. 125/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

Name of the Company:

Brillant Technology & Constructions Pvt Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION

1. DILIP KUMAR JAIN

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Roughow of

SIGNATURE

ORDER

Learned PCS Mr. Ravi Kapoor with Learned PCS Mr. Dilipkumar Jain present for Petitioner.

Affidavit of Chairman filed.

Report of chairman filed.

Proof of service of notice on statutory authorities filed.

Proof of publication filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

No representation received from Public.

Heard arguments of learned PCS for Petitioner.

Petition is admitted.

Date of hearing fixed on 13.02.2018.

Petitioner shall advertise Notice of hearing of this petition in "Free Press Journal" Indore edition and "Chautha Sansar" Daily Indore Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 13.02.2018 for hearing.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL